



**THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH-IV**

M.A. 712 OF 2020

Under Section 60(5) of Insolvency &
Bankruptcy Code, 2016

Mr. Vipul Mittal

Resolution Professional/
...Applicant

In the matter of

C.P.(IB) No. 2823/MB/2019

Punjab National Bank

Financial Creditor

Vs.

Regal Pride Trading & Commercial Private
Limited

Corporate Debtor

Order delivered on: 21.03.2023

Coram:

Mr. Prabhat Kumar
Hon'ble Member (Technical)

Mr. Kishore Vemulapalli
Hon'ble Member (Judicial)

Appearances (via videoconferencing):

For the Applicant/RP

: Ms. Rohini Menon, Advocate

ORDER

Per: Prabhat Kumar, Member (Judicial)



IN THE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH, COURT IV

M.A. 712 OF 2020
IN
CP (IB) 2823/C-IV/MB/2019

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1. This Misc. Application was filed by Mr. Vipul Mittal, the then Resolution Professional of the Corporate, who has since deceased and upon his death, Ms. Deepa Gupta (hereinafter referred to as the “Applicant”) was appointed as Resolution Professional by the CoC and it was confirmed by the Adjudicating Authority. This application was filed on 24.02.2020 seeking an exclusion of 44 days and extension of the CIRP period so as to end on 17.07.2020;
 2. During the pendency of this Application, the Punjab National Bank being the sole member of CoC passed a resolution in its Fifth CoC meeting held on 09.10.2020 for liquidation of the Corporate Debtor and thereupon, the RP moved an Application u/s 33 of the Code for liquidation of the Corporate Debtor.
 3. In view of the Resolution for liquidation of the Corporate Debtor having been passed by the CoC and taking note that the denial of extension/exclusion by this Bench also result into the liquidation of the Corporate Debtor u/s 33 of the Code, this Bench feels that nothing remains in this Application. Therefore, this M.A.712/2022 is dismissed as infructuous.

Sd/-

PRABHAT KUMAR
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)